

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF THE HI-TECH GEARS LIMITED

Notice is hereby given that the National Company Law Tribunal, Chandigarh, has ordered the commencement of a Corporate Insolvency Resolution Process against M/s **The Hi-Tech Gears Limited**.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	The Hi-Tech Gears Limited
2.	Date of incorporation of corporate debtor	23/10/1986
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L29130HR1986PLC081555
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered address: Plot No. 24,25,26, Sector-7, IMT Manesar, Gurgaon, Manesar, Haryana, India, 122050
6.	Insolvency commencement date in respect of corporate debtor	30/08/2024
7.	Estimated date of closure of insolvency resolution process	26/02/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Deepak Thukral IBBI/IPA-002/IP-N00182/2017-18/10453
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H.NO. 237/1, 44-A, Chandigarh, Haryana & Punjab ,160047 Email: deepakthukral1@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO-818, 2 nd Floor, NAC Manimajra, Chandigarh,160101 Email- cirp.hitechgears@gmail.com Mobile: - 91-7719402001
11.	Last date for submission of claims	13/09/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) NA
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The creditors of M/s **The Hi-Tech Gears Limited** are hereby called upon to submit their claims as on CIRP date with proof on or before 13-09-2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs:

Note: 1

Form B: for claims by Operational Creditors (except Workmen and employees)

Form C: for Claims by Financial Creditors

Form CA: for Claims by Financial Creditors in a Class

Form D: for Claims by a workman and employee

Form E: for Claims by Authorized Representative of Workmen and Employees

Form F: for Claims by creditors other than financial creditors and operational creditors

Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Deepak Thukral

Interim Resolution Professional

In the matter of M/s The Hi-Tech Gears Limited.

(IBBI/IPA-002/IP-N00182/2017-18/10453)

Address: H.NO. 237/1, 44-A, Chandigarh, Haryana & Punjab, 160047

Correspondence Address- Sco-818, 1st Floor, Above Yes Bank,

NAC, Manimajra, Chandigarh-160101

Email for Correspondence - cirp.hitechgears@gmail.com

Email Regd. with IBBI - deepakthukral1@gmail.com

Contact No.+91-9417496655

Date: 31.08.2024

Place: Chandigarh

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RELEVANT PARTICULARS

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2.	Date of incorporation of corporate debtor	23/10/1986
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L29130HR1986PLC081555
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered address: Plot No. 24, 25, 26, Sector-7, IMT Manesar, Gurgaon, Manesar, Haryana, India-122050
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7.	Estimated date of closure of insolvency resolution process	26/02/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Deepak Thukral IBBI/IPA-002/IP-N00182/2017-18/10453
9.	Address and e-mail of the interim resolution professional, as registered with the Board	House No. 237/1, Sector 44-A, Chandigarh-160047 Email:deepakthukral1@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO-818, 2nd Floor, NAC Manimajra, Chandigarh-160101 Email:- cirp.hitechgears@gmail.com Mobile:- +91-7719402001
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Sd/-

Mr. Deepak Thukral

Interim Resolution Professional

In the matter of M/s The Hi-Tech Gears Limited.

(IBBI/IPA-002/IP-N00182/2017-18/10453)

Address:- H. No. 237/1, 44-A, Chandigarh, Haryana & Punjab-160047

Correspondence Address:- S.C.O. 818, 1st Floor, Above Yes Bank, NAC, Manimajra, Chandigarh-160101

Email for Correspondence:- cirp.hitechgears@gmail.com

Date: 31.08.2024

Email Regd. with IBBI:- deepakthukral1@gmail.com

Place: Chandigarh

Contact No. +91-9417496655

फॉर्म-ए
सार्वजनिक सूचना

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कारपोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमों, 2016 के विनियम 6 के अधीन)

दि हाई-टेक गियर्स लिमिटेड के लेनदारों के ध्यानार्थ

एतद्वारा सूचना दी जाती है कि माननीय नेशनल कंपनी लॉ ट्रिब्यूनल, चंडीगढ़ बेंच ने 01 मई, 2024 को मै. दि हाई-टेक गियर्स लिमिटेड की कारपोरेट दिवाला प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है।

संबंधित विवरण

1.	कॉर्पोरेट ऋणी का नाम	दि हाई-टेक गियर्स लिमिटेड
2.	कॉर्पोरेट ऋणी के समावेश की तिथि	23.10.1986
3.	प्राधिकारी जिसके अंतर्गत कॉर्पोरेट व्यक्ति समावेश/पंजीकृत है	रजिस्ट्रार ऑफ कंपनीज़, दिल्ली
4.	कॉर्पोरेट ऋणी का कॉर्पोरेट पहचान नंबर/सीमित दायित्व पहचान	L29130HR1986PLC081555
5.	कॉर्पोरेट ऋणी के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई है) का पता	पंजीकृत पता: प्लॉट नंबर 24, 25, 26, सेक्टर-7, आईएमटी मानेसर, गुडगांव, मानेसर, हरियाणा, भारत-122050
6.	कॉर्पोरेट ऋणी के परिशोधन की शुरुआती तिथि	30.08.2024
7.	दिवाला प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	26.02.2025
8.	अंतरिम प्रस्ताव पेशेवर के रूप में कार्यरत दिवाला पेशेवर का नाम व पंजीकरण नंबर	श्री दीपक टुकराल, IBBI/IPA-002/IP-N00182/2017-18/10453
9.	अंतरिम प्रस्ताव पेशेवर का पता व ई-मेल जैसा कि बोर्ड के साथ पंजीकृत है।	मकान नंबर 237/1, सेक्टर 44-ए, चंडीगढ़-160047 ईमेल: deepakthukral1@gmail.com
10.	अंतरिम प्रस्ताव पेशेवर से पत्राचार के लिए प्रयोग की जाने वाली ईमेल तथा पता	एससीओ- 818, दूसरी मंजिल, एनएसी मनीमाजरा, चंडीगढ़- 160101 ईमेल : cirp.hitechgears@gmail.com मोबाईल नं. +91-7719402001
11.	दावों को प्रस्तुत करने की अंतिम तिथि	13.09.2024
12.	अंतरिम प्रस्ताव पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के खण्ड (बी) के अधीन ऋणी की श्रेणी, यदि कोई है	श्रेणी का नाम- एनए
13.	श्रेणी में ऋणी के प्राधिकृत प्रतिनिधि के रूप में चिह्नित दिवाला पेशेवर के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	1. एनए 2. एनए 3. एनए
14.	(क) संबंधित फार्म और (ख) प्राधिकृत प्रतिनिधि का विवरण पर उपलब्ध है:	(क) weblink: http://ibbi.gov.in/en/home/downloads (ख) एनए

मै. दि हाई-टेक गियर्स लिमिटेड के लेनदार को केवल प्रविष्टि नंबर 10 के अंतर्गत वर्णित पतों पर अंतरिम प्रस्ताव पेशेवर को 13.09.2024 को या उस से पूर्व अपने दावों को प्रमाण सहित प्रस्तुत करने के लिए एतद्वारा आमंत्रित किया जाता है।

वित्तीय लेनदारों को केवल इलैक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी लेनदारों को अपने दावे व्यक्ति, डाक द्वारा या इलैक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं।

दावे के प्रमाण का प्रस्तुतीकरण भारतीय दिवाला और शोधन अक्षमता बोर्ड (कारपोरेट व्यक्तियों के लिए दिवालिया प्रस्ताव प्रक्रिया) विनियमावली, 2016 के अध्याय IV के अनुसार करना चाहिए। लेनदारों को दस्तावेजी प्रमाणों के साथ लागू दावा प्रपत्र (नीचे नोट 1 में निर्दिष्ट) भरकर अपने दावे प्रस्तुत करने होंगे:

टिप्पणी-1

फॉर्म बी: परिचालन लेनदार द्वारा दावे के लिए (कामगार व कर्मचारियों को छोड़कर)

फॉर्म सी: वित्तीय लेनदारों द्वारा दावे के लिए

फॉर्म सीए: श्रेणी में वित्तीय लेनदारों के दावे के लिए

फॉर्म डी: कामगार व कर्मचारियों द्वारा दावे के लिए

फॉर्म ई: कामगार व कर्मचारियों के प्राधिकृत प्रतिनिधि द्वारा दावे के लिए

फॉर्म एफ: प्रचालनों तथा वित्तीय लेनदारों से अन्य लेनदारों द्वारा दावे के लिए

दावेदारों से अनुरोध है कि कृपया दावा प्रपत्र में अपने संपर्क विवरण का उल्लेख करें ताकि दावे के संबंध में किसी भी प्रश्न का तुरंत समाधान किया जा सके।

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्मानी का हकदार होगा।

हस्ता/-

श्री दीपक टुकराल

अंतरिम प्रस्ताव पेशेवर

मेसर्स दि हाई-टेक गियर्स लिमिटेड के मामले में

(**IBBI/IPA-002/IP-N00182/2017-18/10453**)

पता:- एच. नं. 237/1, 44-ए, चंडीगढ़, हरियाणा और पंजाब-160047

पत्राचार पता:- एस.सी.ओ. 818, प्रथम तल, यस बैंक के ऊपर,

एनएसी, मनीमाजरा, चंडीगढ़-160101

पत्राचार के लिए ईमेल:- cirp.hitechgears@gmail.com

दिनांक: 31.08.2024

आईबीबीआई के साथ पंजीकृत ईमेल:- deepakthukral1@gmail.com

स्थान: चंडीगढ़

संपर्क नंबर +91-9417496655